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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1185/97

DATE OF ORDER : 11-09-1997.

Between :-

Smt. S. Suguna

... Applicant

And

1. The Union of India rep. by the Director General, Dept. of Posts, Dak Bhavan, Parliament Street, New Delhi.
2. Director of Accounts (Postal), Dak Sadan, Abids, Hyderabad.
3. The Head Postmaster, Head Post Office, Hindupur town, Hindupur, A.P.

... Respondents

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Counsel for the Applicant : Sri Krishna Devan

Counsel for the Respondents : Shri V. Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Krishna Devan, counsel for the applicant and Sri V.Rajeshwar Rao, standing counsel for the Respondents.

2. The applicant in this OA is a Post Woman appointed on compassionate grounds due to demise of her husband who was working as a Postal Assistant. She now demands for the payment of ~~Dearness~~ ~~Rees~~ Allowance payable to her in terms of PPO No.S4393/Fp64 with effect from 25-4-96 onwards.

3. This OA is similar to the OA 306/94 and batch which was decided on 10-2-97. In view of the judgement in OA 306/94 this OA is also to be ~~disposed of~~ ^{dismissed}. However, the conclusions arrived at and directions issued in the said case viz., OA 306/94 would be applicable in toto to this OA as well. The respondents are therefore directed to take a final decision in the light of the judgement enclosed herewith rendered in OA 306/94.

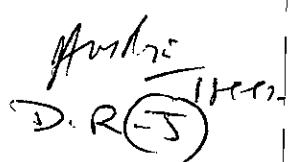
4. O.A. is ordered accordingly at the admission stage itself. No order as to costs.



(R.RANGARAJAN)
Member (A)

Dated: 11th September, 1997.
Dictated in Open Court.

av1/


D.R.J.

: 3 :

DA.1185/97

1. The Director General, Department of Posts, Dak Bhavan, Parliament Street, New Delhi.
2. The Director of Accounts (Postal), Dak Sadan, Abids, Hyderabad.
3. The Head Postmaster, Head Post Office, Hindupur Town, Hindupur.A.P.
4. One copy to Mr.Krishna Devan, Advocate, CAT., Hyd.
5. One copy to Mr.V.Rajeshwar Rao, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One copy duplicate .

self
6/10/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:M
(J)

DATED:

11/8/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

O.A.NO. 1185/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn केन्द्रीय प्रशासनिक अधिकरण

Dismissed for default Central Administrative Tribunal

Ordered/Rejected.

Despatch/DESPATCH

No order as to costs.

1 OCT 1997

हैदराबाद न्यायालय
HYDERABAD BENCH
II Court

YLKR

Alw Chrg. Ltr. no 306/
84

to the Dept.